

(c) What is the quantum of flight of capital from India, through Foreign Banks, since the Bank of England raised its Bank rate to 4 per cent?

(d) Are the Income Tax Department authorised to examine the Books of Foreign Exchange Banks to see that no extraneous entries are passed for the purpose of evasion of Income Tax in their Foreign Exchange dealings?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) Under the present rules only regimental funds can be kept outside the treasury or the Reserve Bank or the Imperial Bank of India against security deposits to be lodged by the bank concerned. The actual amount of regimental funds deposited by various Military units with Foreign Banks in India is not known, but the Reserve Bank has reported that the inspections conducted by the Reserve Bank have not revealed the existence of large Military funds with Foreign Banks.

(b) Some of the Foreign Banks as well as some Indian Banks have raised their rates of interest on deposits. The raising of the rates was in consonance with the general tendency for interest rates to rise in many countries and was not done for competitive purposes or for the purpose of sending funds to England.

(c) No flight of capital from India has taken place.

(d) Yes, Sir.

CONCESSIONS TO DISPLACED PERSONS

*1011. **Prof. D. C. Sharma:** Will the Minister of Home Affairs be pleased to state the concessions given to displaced persons in regard to their employment in Government services?

The Deputy Minister of Home Affairs (Shri Datar): A statement specifying the concessions is laid on the Table of the House. [See Appendix VI, annexure No 3].

INDIAN STUDENTS IN AUSTRALIA

*1012. **Prof. D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) the number of Indian students studying in Australia at present;

(b) whether it is a fact that the Australian Government have banned the admission of Indian students in Australian Engineering Institutions; and

(c) if the answer to part (b) above be in the affirmative, the reasons therefor?

The Minister of Education and Natural Resources and Scientific Research (Maulana Asad): (a) 34 Government Scholars. Figures regarding private students are not available.

(b) Government are not aware of any such ban. In fact four of the Government scholars have actually been sent for Engineering subjects and are studying in Australia.

(c) Does not arise.

TINNED ARTICLES

*1013. **Prof. D. C. Sharma:** Will the Minister of Defence be pleased to state what is the value of the imported tinned milk, tinned butter and tinned cheese supplied to the forces?

The Deputy Minister of Defence (Sardar Majithia): According to the average of the past three years, the value of tinned milk imported annually is Rs. 57,00,000 approximately. As regards, tinned cheese, so far our demands have been met from imported stocks available with firms in the country. The annual value of stocks consumed is Rs. 62,000/- approximately. Tinned butter is procured exclusively from indigenous sources

OSMANIA UNIVERSITY (TRANSFER)

*1014. { **Shri Heda:**
Shri P. Ramaswamy:

(a) Will the Minister of States be pleased to state whether it is a fact that a resolution, urging the Government of India to examine the financial and educational aspects of the proposed transfer of Osmania University to the Centre was discussed in the Hyderabad State Assembly as tabled by an official member?

(b) Was the opinion in the Assembly forwarded to the Centre, and if so, what are the reactions of the Government of India?

(c) Is it a fact that the Government of India propose to appoint a new Committee in this connection?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). Yes. The Government of India have accepted the proposal that a committee of educational experts should be set up to examine the educational and allied questions relating to the proposed reconstitution of the University. A copy of the resolution setting up the Educational Experts Committee is placed on the Table of

the House. [See Appendix VI, annexure No. 4].

INDUSTRIAL FINANCE CORPORATION

*1015. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) the amount of loans given by the Industrial Finance Corporation to different companies (with names) till now;

(b) the names of the companies, if any, which have not been able to pay interest on the amount borrowed;

(c) the names of the companies who have failed to repay any instalment of such loan according to the arrangements; and

(d) the names of the companies, the management of which Government have taken due to such failure?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) to (c). In this connection, I would invite the attention of the hon. Member to the statements made by the Prime Minister in this House on the 27th November and 2nd December, 1952 regarding the disclosure of the names of individual loanees. Loans aggregating Rs. 15,22,70,000 were sanctioned by the Corporation against 103 applications upto the 31st October, 1952, out of which Rs. 7,95,72,405 were disbursed to 68 applicants. Upto that date, 5 concerns could not pay the interest and the instalments due, whereas 5 concerns defaulted in respect of interest only and 3 in respect of instalments of loan due.

(d) The Industrial Finance Corporation Act does not authorise the Government to take over the management of any such company.

ADVISORY COUNCILS

*1016. **Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state:

(a) the functions and powers of the Advisory Councils set up in different States for the betterment of scheduled areas and scheduled tribes;

(b) whether any grant has been sanctioned for the development of scheduled areas in the Punjab State and if so, what is the amount; and

(c) how and under whose supervision it will be spent?

The Deputy Minister of Home Affairs (Shri Datar): (a) I invite the

attention of the hon. Member to para 4(2) of the Fifth Schedule to the Constitution.

(b) A grant of Rs. 4.78 lakhs has been made during the current financial year under Article 275.

(c) The amount will be spent by the State Government on schemes approved by the Government of India.

RESIGNATION OF VICE-CHANCELLOR, DELHI UNIVERSITY

*1017. **Shri Gidwaal:** Will the Minister of Education be pleased to state:

(a) whether Dr. S. N. Sen, the present Vice-Chancellor of the Delhi University has resigned his post; and

(b) if the reply to part (a) above be in the affirmative, what were the circumstances that led to it?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) and (b). Dr. S. N. Sen has resigned his post for personal reasons.

GRANTS TO WEST BENGAL

*1018. **Shri N. B. Chowdhury:** (a) Will the Minister of Education be pleased to state what amount, if any, the Government of India have granted to West Bengal as grants to the Calcutta University in the current financial year?

(b) Do Government propose to allocate any more amount for the current financial year?

(c) If so, what is that amount?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Grants totalling Rs. 1,35,000/- have so far been paid by the Ministry of Education, during the current year, to the Calcutta University for its various Departments.

(b) and (c). The question of grants to the Calcutta University under the Five Year Plan and certain specific schemes for the development of scientific and technical education is under consideration.

TRAINING OF OFFICERS OF INCOME TAX DEPARTMENT

*1019. **Shri B. S. Murthy:** Will the Minister of Finance be pleased to state whether any special training is given to officers of the Income-tax Department engaged in assessing the accounts of mineral producers and mineral dealers and if so, the nature of the training?